F.No C 30013/33/2016-IVA
Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise and Customs

5th Floor, HUDCO Vishala Bldg,
Bhikaji Cama Place, New Delhi,
Dated, the \text{14} \text{June, 2016}

To
All the Chief Commissioners/Directors General under CBEC

Subject: Training programme for benefit of deaf for India Sign Language Interpreter.

Sir/Madam,

I am directed to enclose herewith a copy of D.O. letter No. 30-17/2010-DD-III dated 20.05.2016 received from Joint Secretary, Ministry of Social Justice & Empowerment, Department of Empowerment of Persons with Disabilities on the subject mentioned above.

2. It is requested that the nomination of suitable officer/officials for training of India Sign Language Interpreter, if any, may kindly be sent to the Board, \text{urgently}.

Encl: As above

Yours faithfully,

\begin{center}
(B.Ginkhan Mang)
Under Secretary to the Govt of India
Tel. No. 26162673
\end{center}
Dear Sir/Madam,

Please refer to my D.O. letter of even number dated 31.03.16 (copy enclosed) requesting nomination for Indian Sign Language Interpreter Level ‘A’ course to be held at National Institute for the Mentally Handicapped, NIMH Regional Centre, C-44/A, Sector-40, Gautambudh Nagar, Noida- 201301, U.P from 06.06.16. So far we have received nominations only from 2 Ministries/Departments namely Ministry of Minority Affairs and Ministry of Environment and Forests & Climate Change.

2. I would like to inform you that the above training programme is being organized by the Department in pursuance of order of Hon’ble High Court of Delhi in the matter of WP No 6250/2010 in the matter of National Association for the Deaf vs Union of India. Non-participation by the Ministries/Departments to train their personnel on Sign Language would attract adverse observation of the Hon’ble High Court.

3. I shall be grateful if you kindly look into the matter personally and arrange to nominate suitable officials latest by 31st May 2016 for the upcoming batch of training programme therefore ensuring strict compliance of the High Court directive.

with regards,

Yours sincerely,

(Awanish K. Awasthi)

To
The Joint Secretary (Administration),
All Ministries/Departments,
(As per list enclosed)
Government of India,
New Delhi.
D.O.No.30-17/2010-DD.III

Dated 31st March, 2016

Dear,

This Department's has been conducting training for Sign language interpreters for the benefit of the deaf in compliance of the order of Honourable High Court of Delhi. 6th Batch of three month duration training programme (Indian Sign Language Level 'A' course) is being organized at National Institute for the Mentally Handicapped, NMH Regional Centre, C-44/A, Sector-40, Gautambudh Nagar, Noida-201301, U.P from 06.06.16.

2. The duration of the training would be around three months and the fee for the said training is Rs.1500/- per participant (which includes refundable security deposit of Rs 500/-) towards course fee which may be paid to National Institute of Hearing Handicapped in cash or by Demand Draft drawn in favour of 'Assistant Director, AYJNIHH NRC'. payable at New Delhi at the venue itself,

3. I shall be grateful if you could kindly look into the matter and arrange to nominate officials from your Ministry/Department for the 6th batch of the training programme ensuring strict compliance of the High Court directive.

With regards,

Yours Sincerely,

(Awanish K. Awasthi)

To,

All Secretaries
All Ministries/Departments
Govt. of India,
New Delhi.